

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No. of foreign nationals—12. 'B' Class—2. 'C' Class—10.

(b) Yes, Sir, only to those accustomed to western diet.

(c) Yes, Sir, only to those who are really accustomed to western diet.

Seniority of Assistants

2372. { Shri S. M. Banerjee:
Shri Kachhavaiya:

Will the Minister of Home Affairs be pleased to state:

(a) whether any representations were received from Assistants of the Central Secretariat regarding rectification of erroneous fixation of their seniority;

(b) if so, whether any action was taken thereon on the basis of the Judgement by the Allahabad High Court delivered on the 3rd January, 1964; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). Recently some representations referring to the Allahabad High Court Judgement have been received. These are under consideration.

Bomb Found at Dehra Dun

2373. { Shri Yashpal Singh:
Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether a bomb was found near the Survey of India Office at Dehra Dun on the 15th March, 1964;

(b) whether any investigation has been ordered; and

(c) whether any culprit has been apprehended?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) and (c). Do not arise.

Departmental Canteens

2374. **Shri A. S. Saigal:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that elected members of staff councils in his Ministry are not associated with the management of departmental canteens;

(b) whether any emoluments are paid to Government servants employed in the departmental canteens; and

(c) if so, the total emoluments paid to such Government servants?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No, Sir. They are represented.

(b) No.

(c) Does not arise.

All India Service Officers

2375. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) who are the All India Services officers who have been retired at the age of 55 and not given the benefit of increase in superannuation age to 58;

(b) how their cases were processed;

(c) whether U.P.S.C. was consulted;

(d) how many cases are pending for such retirement at the age of 55; and

(e) how many have crossed the 55 age limit?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) One officer, Shri A. R. Khan (I.P.S.—U.P.) has retired on the ex-

piry of the period of notice served on him. Notice has also been served on another officer, Shri Y. Bhargava (I.A.S.—M.P.), requiring him to retire on 10th July, 1964 on the expiry of the period of notice.

(b) The State Governments considered the cases of officers about to attain the age of 55 years, and moved the Government of India for their approval to serve notice on these officers requiring them to retire. The Government of India considered the proposals and approved them.

(c) No Sir.

(d) One case, as on 19th April, 1964.

(e) There were 72 officers in the I.A.S. and 36 officers in the I.P.S. over 55 years of age in service as on 31-3-1964.

Violation of Foreign Exchange Regulations

2376. Shrimati Renu Chakravartty: Will the Minister of Home Affairs be pleased to state:

(a) whether the enquiries into the alleged corrupt practices and violation of Foreign Exchange Regulations by E.M.C., Jessore Road, Dum Dum, West Bengal and its subsidiaries and ventures under the same owners have been completed;

(b) if not, the reasons for the delay;

(c) the stage at which the enquiry is; and

(d) whether any charges have been framed?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Inquiries into the cases relating to alleged cheating of Electricity Boards have been completed by the S.P.E.

As regards the alleged violation of Foreign Exchange Regulations adjudication proceedings as provided in the Foreign Exchange Regulation Act have already been initiated by the Foreign Exchange Regulation Act

have already been initiated by the Directorate of Enforcement.

(b) does not arise;

(c) and (d). Investigation of the cases was completed by the S.P.E. a long time ago. In one case a charge sheet under sections 120-B, 420, 468, 471, 109, 116 and 420 read with 511 IPC against the Company and its seven office bearers was filed in the court of Special Magistrate at Jabalpur. In the other case a complaint was filed by the Deputy Chief Controller of Imports & Exports before the court of the Special Magistrate, Delhi under section 120-B read with Sec. 420 I.P.C. and Section 5 of the Import & Export Control Act, 1947 and Section 420 of the I.P.C. against the Company and four office bearers.

The Courts have not yet framed charges.

Electrologging Unit

2377. Shri Ram Harkh Yadav: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Oil and Natural Gas Commission, Dehra Dun have succeeded in producing the first electrologging unit in the country; and

(b) if so, its effect on the Indian trade and Economy?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) A set of instruments which will form part of an electrologging unit, has been constructed by the Oil and Natural Gas Commission, on an experimental basis. The instruments, have yet to be tested under field conditions.

(b) After the instruments have been tested and found satisfactory, their production will be taken up in the country, thereby saving foreign exchange.